

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

ORDER

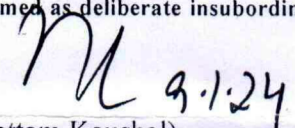
The following transfer and postings are hereby made in official exigency, with immediate effect:

S. No.	Name, Designation & Emp. Code	From	To
1	Pankaj Gusain, JA EC:65908704	Ahlmad in the court of Ms. Divya Gupta, MM (NI Act)-05, Central, Tis Hazari Courts	JA in General Branch, Central, Tis Hazari Courts
2	Chanderjit Singh Dogra, JA EC:13107	JA in General Branch, Central, Tis Hazari Courts	Reader in the court of Sh. Rajesh Kumar, ASJ (SC-POCSO), Central, Tis Hazari Courts
3	Priyavart, JA EC: 96977456	Reader in the court of Sh. Rajesh Kumar, ASJ (SC-POCSO), Central, Tis Hazari Courts	Ahlmad in the court of Ms. Divya Gupta, MM (NI Act)-05, Central, Tis Hazari Courts
4	Sushila Aggarwal, SJA EC: 73719667	Reader in the court of Sh. Sandeep Kumar Sharma, ADJ-02, Central, Tis Hazari Courts	SJA in Office Pool, Administration Branch-II (HQs), Tis Hazari Courts
5	Ankur Sharma, JJA EC: 40081548	Asstt. Ahlmad in the court of Sh. Abhishek Srivastava, ADJ-05, Central, Tis Hazari Courts	JJA in Office Pool, Administration Branch, New Delhi District, Patiala House Courts (in lieu of Sh. Vipin Singh Negi, JA)
6	Vijay Kumar Malik, JJA EC:39785643	JJA in Office Pool, Administration Branch-II (HQs), Tis Hazari Courts	Asstt. Ahlmad in the court of Sh. Abhishek Srivastava, ADJ-05, Central, Tis Hazari Courts

Note: (a) Earlier order no. 96341-96421/P&T/Admn.II (HQs)/2023 dated 23.12.2023 in r/o Sh. Vipin Singh Negi, JA (listed at Sr. No.10) stands cancelled.

(b) Transferred officials shall handover the charge of all the Court records in their custody along with the Computer Hardware & other peripherals, if any, before relinquishing their duties at transferor stations.

(c) Non-compliance of the order or proceeding on leave immediately will be deemed as deliberate insubordination and disciplinary proceedings shall be initiated against the delinquent, as per rules.


(Narottam Kaushal)

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 2811-2841 /P&T/Admn.II/HQs/2024

Dated, Delhi the 09 JAN 2024

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Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge (New Delhi District) *with the request to depute an Ahlmad in the court of MM (NI Act) (Digital Court)-02, NDD, PHC at your own end.*
2. The Officer/Officer In-Charge concerned.
3. The Personal Office of the undersigned.
4. The Sr. Accounts Officer / Accounts Officer, Central, THC, Delhi.
5. The DDO, Accounts Branch concerned Delhi / New Delhi for necessary action.
6. The Dealing Assistants, Personal File, Leave & LAYERS Seat, Central, THC, Delhi and for further necessary action/up-dation as per rules.
7. The Dealing Assistants, ACR Cell (HQs), Delhi for maintaining/updating the record regarding posting details of the official concerned for the purpose of seeking ACRs.
8. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website).
9. The officials concerned for immediate compliance.


Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi